

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 17502/2019

(Arising out of impugned final judgment and order dated 01-10-2018 in SA No. 918/2009 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

PREM NARAYAN MISHRA

Respondent(s)

(IA No. 91909/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 139280/2019 - EXEMPTION FROM FILING O.T. AND IA No. 91910/2019 - EXEMPTION FROM FILING O.T.)

Date : 08-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. K. Parmeshwar, A.A.G.
Ms. Sakshi Kakkar, AOR
Mr. R Karthik, Adv.

For Respondent(s) Mr. Praveen Swarup, AOR
Ms. Payal Swarup, Adv.
Mr. R.k. Singh, Adv.
Mr. K.p. Singh, Adv.
Mr. Ravi Kumar, Adv.
Mr. Devesh Maurya, Adv.
Mr. Vivek Verma, Adv.
Mr. Manoj Kumar Rajput, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List for final hearing in usual course.

Interim order to continue.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR